

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA.No. 1536 of 2019 IN**  
**DFR 2256 of 2019**

**Dated: 26<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Athense Energy Private Limited</b>	<b>Versus</b>	<b>.... Appellant(s)</b>
<b>Mangalore Electricity Supply Company Ltd. &amp; Anr.</b>		<b>.... Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi  
Mr. Ashish Yadav

Counsel for the Respondent(s) : ---

**ORDER**

**[IA No. 1536 of 2019 – For Urgent Listing]**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

**DFR NO. 2256 OF 2019**

List the matter on **04.09.2019**, subject to curing the defects.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

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